

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 206
IB-443/ND/2020**

IN THE MATTER OF:

M/s. Reliance Home Finance Ltd.

...PETITIONER

Vs.

M/s. World Window Impex (India) Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 19.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

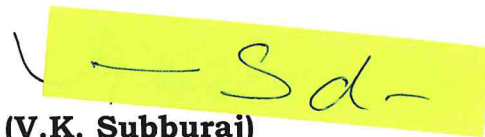
For the Petitioner/Financial-creditor :Ms. Sunanda Tulsyan, Advocate.

**For the Respondent/ Corporate-debtor :Ms. Shagun Singh, Proxy
Counsel.**

ORDER

IA No. 1154 of 2021.

Heard the submissions made by the Proxy Counsel for the corporate debtor/respondent. This is an application under Rule 32 of NCLT Rules, 2016 read with Section 5 of the Limitation Act, 1963 on behalf of the respondent seeking condonation of delay of 19 days for filing reply. The matter is discussed with the Counsel for the financial creditor. The delay condonation is allowed and the reply filed by the corporate debtor is taken on record. One week's time is granted to the Counsel for the financial creditor for filing the rejoinder to the reply filed by the corporate debtor/respondent. Matter is adjourned to **19.04.2021.**



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)